

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.338

CA-269/2023

In

CP-125(ND)/2023

IN THE MATTER OF:

Mr. Himanshu shekhar

.... **APPLICANT/PETITIONER**

Vs.

Manohar lal Sarraf & Sons Pvt Ltd & ors.

.... **RESPONDENT**

SECTION

U/s 241,242 & 244

Order delivered on 11.09.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. P. Nagesh, Sr. Adv., Mr. Rajeev Ahuja, Mr. Akshay Sharma, Mr. Showeditya Advocates

For the Respondent : Mr. Rishi Singhal, Mr. Ravi Prakash, Advocates

ORDER

CA-269/2023:-

Heard Mr. P. Nagesh, Ld. Counsel appearing for the Applicant and Mr. Ravi Prakash, Ld. Counsel appearing for the Respondent.

It has been brought to our notice by Ld. Counsel appearing for the parties that order dated 11.07.2023 passed by this Tribunal was challenged before the Hon'ble NCLAT Vide Company Appeal No. 156/2023. The Hon'ble Appellate Tribunal vide order dated 05.09.2023, directed the Respondent herein to file reply by 06.09.2023 and also permitted the present Petitioner to file a rejoinder affidavit within three days thereafter. The Hon'ble Appellate Tribunal has also directed this Tribunal to prepone the hearing of the matter from 06.11.2023 and pass appropriate orders within one week after hearing the matter.

Mr. P. Nagesh has submitted that the rejoinder affidavit be filed during the course of the day. Ld. Counsel for the Respondent shall take steps to upload the reply affidavit within two days.

List the matter on **18.09.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**